

**PROFORMA FOR FURNISHING DETAILS FOR
NOTIFICATION OF STANDING COUNSEL**

1. Name of the Institution/Organisation submitting the proforma with e-mail id and phone number :
2. Whether the institution/ organisation is a Central Government / State Government undertaking / Constitutional body / public limited company/ local authority :
3. Name of the Standing Counsel proposed with Bar Council Registration No., e-mail id, phone number and address at Ernakulam :
4. Name of the previous Standing Counsel if any (with SC code allotted by the High Court) :

DECLARATION

I have read and understood the guidelines in the High Court Office Circular No. 6/2018 dated 12.09.2018 and the conditions in the notes below and agree to abide by the same.

Signature :

Place & Date:

Name and Designation
of the authorised officer
of the Institution

Office Seal:

NOTE:

1. Appointment of Standing Counsel by Central and State Government and Government institutions/ bodies alone shall be notified by the High Court.
2. The High Court will notify the name of only one Standing Counsel to receive notice for the institution/ body during a particular period. When a new name is notified by the High Court, the name of the earlier Standing Counsel will be deleted from the list of Standing Counsel maintained by the High Court.
3. Panel of counsel appointed by institutions shall not be notified by the High Court.
4. Appointment of Standing Counsel by institutions, case wise, district wise or region wise shall not be notified by the High Court.
5. In cases where the institutions are engaging a firm, the name of the Advocate who will receive notice alone needs to be conveyed to the High Court. The High Court will not notify the name of the Firm.
6. Designated Senior Advocates shall not be notified by the High Court.